MUSLIM WAKFS (AMENDMENT) BILL*

(Amendment of section 3)

Shri Abdul Salam (Tiruchirappally): I beg to move for leave to introduce a Bill to amend the Muslim Wakfs Act, 1954.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Muslim Wakfs Act, 1954".

The motion was adopted.

Shri Abdul Salam: I introduce the Bill.

INDIAN EVIDENCE (AMENDMENT) BILL*

(Amendment of section 103)

Shri Naushir Bharucha (East Khandesh): I beg to move for leave to introduce a Bill further to amend the Indian Evidence Act, 1872

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Evidence Act, 1872".

The motion was adopted.

Shri Naushir Bharucha: I introduce the Bill.

PARLIAMENTARY PRIVILEGES BILL*

Shri Naushir Bharucha (East Khandesh): I beg to move for leave to introduce a Bill to define powers, privileges and immunities of Parliament and its Members in certain respects.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to define powers, privileges and immunities of Parliament and its Members in certain respects".

The motion was adopted.

Shri Naushir Bharucha: I introduce the Bill.

TERRITORIAL COUNCILS (AMENDMENT) BILL*

(Amendment of sections 3, 22, 30 and 36).

Shri L. Achaw Singh (Inner Manipur): I beg to move for leave to introduce a Bill to amend the Territorial Councils Act, 1956.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Territorial Councils Act, 1956".

The motion was adopted.

Shri L. Achaw Singh: I introduce the Bill.

14.38 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

(Amendment of sections 342 and 562)

Mr. Deputy-Speaker: The House will now resume further discussion of the motion moved by Shri Raghubir Sahai on the 22nd August, 1958 that the Bill further to amend the Code of Criminal Procedure, 1898, be taken into consideration.

Out of 1½ hours allotted for discussion of the Bill, 1 hour and 1 minute were taken up on the 22nd August, 1958 and 29 minutes are now available.

Shri Easwara Iyer has to continue his speech. The hon. Member is not present. Shri Barman.

---

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 5-9-58.

Shri Barman (Cooch-Bihar-Reserved-Sch. Castes): Mr. Deputy-Speaker I do not propose to enter into any argument as to how far the accused will be benefited by the amendment as suggested by this Bill. But on one point I consider that this House and the hon. Minister should give serious consideration, and that is whether the clause that at present obtains in section 342 should be removed from that section or not.

By clause 2 of the Bill, hon. Mover of this Bill wants that the words "or by giving false answers to them" shall be omitted. My humble submission is that this, rather, privilege granted to the accused does not benefit him at all. On the other hand, it casts an aspersion on our legal system itself. It connotes that the Indian legistation contains provision by which a person in the dock—whether he takes oath or not is immaterial—but being present in the dock, when he is being examined by the court, is at liberty to tell lies. I do not know whether any other legislation in any other part of the world contains any such provision.

Shri Raghubir Sahai (Budaun): It does not.

Shri Barman: Even if such a provision is contained in the legislation of any other part of the world, I do not like to be a blind imitator of others. It hurts our self-respect that the judiciary which we respect so much, which is the sole custodian of the rights of the people against any deviation from the right by the executive or the administration and on whose fair decision the justice of the whole nation depends, that judiciary should give the right to any person on the dock to tell a lie. It is a blot and a calumny.

I would, therefore, humbly submit to the hon. Minister that he should give serious consideration to this matter. He should not take it as a matter of prestige, that this being a private Bill it should not be given that much consideration, and he should not just try to evade the issue by saying that the Government will bring in a more comprehensive Bill after we get the overall report of the Law Commission or something like that. I do not say that the hon. Minister will try to take shelter under any such thing; I simply want to convey my feeling that this kind of blot on our legislation should not be allowed to remain a single day more.

What is the advantage that the accused gets by such a provision in the law? Whatever statement he may make, the court takes it that that man is given the liberty under law to tell lies and, therefore, it does not make any impression on the court. So it neither confers any benefit upon the accused nor does it satisfy the court about the veracity of the statement of the accused; it only remains as a blot on our legal system. Therefore, I sincerely believe, and I strongly hold the opinion that at least clause 2 of this Bill should be accepted by this House.

As regards clause 3 of this Bill I have some doubt whether it will help anybody. By amending the clause as suggested in clause 3, it does not help anybody. The wording that is suggested by way of amendment is: "and the offender making a completely true statement without concealing anything". If the court has any doubt in its mind after hearing the evidence from the side of the complainant, simply by putting down in the law that he will make a true statement without concealing anything it will not carry much further than what the court has already formed in its mind. I think that the section as it is quite sufficient.

There are cases where before the complainant calls his witnesses on the dock and furnishes evidence he may simply make a statement, and his case may be treated under section 342. Simply by inserting in the section that

[Shri Barman]

the offender shall make a completely true statement, it does not benefit him either way. It depends upon the belief or disbelief of the court. I do not think that we should make any amendment in the existing law, unless it is supported by very strong and good grounds. But so far as clause 2 is concerned, my submission to the hon. Home Minister and to this House, through you, Sir, is that this amendment should be accepted without any delay.

Pandit Munishwar Dutt Upadhyay (Pratapgarh): Mr. Deputy-Speaker, Sir, the object of this Bill, is very laudable, no doubt; and I find that the hon. Mover as well as the hon. Minister are one on that point. But the difficulties that have been expressed by the hon. Minister in accepting these amendments....

The Minister of State in the Ministry of Home Affairs (Shri Datar): I have not accepted the amendments; I am only accepting the motion for circulation.

Pandit Munishwar Dutt Upadhyay: I did not say that the hon. Minister has accepted the amendment; I was saying with regard to the difficulty that the hon. Minister is feeling in accepting the amendments If he goes deeper into this matter, I think he might agree on that point also.

There are two very simple questions that have been raised by the hon. Mover. The first is that the few words mentioned in section 342 of the Criminal Procedure Code should be dropped. The words sought to be omitted are: "or by giving false answers to them". As the previous speaker has just now said, really it is a blot on our national character that these words should remain on the statute. In fact, I do not exactly know if these words exist in any other statute of any other country, but so far as I have been able to see this sort of a provision does not exist in any other country. Such a provision may or may not exist, but I do not see any utility, any use of these words here at all; and, in substance, the hon. Mover as well as the hon. Minister agree that these words are superfluous as the provision is already there in sub-section (4): "No oath shall be administered to the accused when he is examined under sub-section (1)", that by itself is enough to establish that he cannot be prosecuted for perjury, that even if he tells lies while making a statement as an accused he shall not be run down under section 193 I.P.C. for that statement. Why, then, should there be any difference so far as the substance goes?

The hon. Minister has said that abundant precaution has been taken so that the accused might feel secure that for the statement that he was making he would not be run down for perjury. I do not think that this precaution is at all necessary. Everybody knows that when no oath is given the maker of the statement cannot be run down for perjury; it is so obvious. But the hon. Minister says it is by way of abundant precaution. I think precaution is not 'abundant'; but as a matter of fact, these words are redundant. If he had said that these words were absolutely redundant in this section, I could very well understand that. If the redundant words are removed, there will be no harm; the position remains the same. It is not only that these words are redundant and that they are not doing any harm,—in fact, they are doing harm—this sort of a provision on our statute, as some of the previous speakers have said, is really a shame for us. Of course, if by removing these words we were actually losing something in substance, we should have considered whether they should or should not be dropped. When we are not at all losing anything if we drop these un-

wanted words from our Criminal Procedure Code—I think there would be absolutely no harm; on the other hand, it is likely to do good—there should be no hesitation so far as the dropping of these words from the statute is concerned.

In the other provision the Mover wants that there should be another circumstance also which should be considered by the court when utilising the provision under section 562 in respect of any accused. As a matter of fact, I think there are a number of circumstances which are to be considered. The question of age, character, antecedents, etc. have to be considered Then, the mover wants to add, "and the offender making a completely true statement without concealing anything". I do not think this position in any way injures the interest of the accused or creates any sort of difficulty. It really helps the accused in a manner. It creates another ground for the consideration of the court for taking lenient view of this case

It may be that on grounds of age, character or antecedents, the court may not be impressed to take a lenient view of the matter; but because he has made a true statement, the court may consider that point and take a lenient view of his case. So, I think in a way it shall be helpful to the accused. The argument given by the hon. Minister is that there might be a case where the accused has not made any statement and on that account, if this provision is made here, the court may think that because he has not made any statement at all, there might have been something wrong and that was why he did not make any statement. That seems to be the impression of the hon. Minister and he thinks that his case may be prejudiced on that account. My submission is that there is not the slightest implication of that sort, so far as this provision goes, because this is one additional circumstance which can be considered by the court. It is wholly a matter of discretion for the court. The court is not bound to consider any of these circumstances. There are two or three circumstances which the court may consider. This is another circumstance added to it, and if the court considers it proper, it may consider this circumstance also.

So, if it does anything, it helps the accused; it does not at all injure or prejudice his case. In my view, the adoption of this measure will do two things. Firstly, it will encourage truth-speaking in courts of law. This provision is bound to help in that direction; secondly it may help the accused. This object, as I said in the very beginning, was in the mind of the hon Mover as well as the hon. Minister when they were considering this provision. So, if accepted, this amendment also is likely to encourage truth-speaking in the courts of law and is likely to benefit the accused in certain circumstances.

Therefore I support the Bill

Pandit Thakur Das Bhargava: *rose—*

Mr. Deputy-Speaker: My difficulty is the time allotted to this Bill is almost over. I can only call the hon. Mover How much time does the hon. Member want?

Pandit Thakur Das Bhargava: 5 to 8 minutes

Mr. Deputy-Speaker: We can extend the time by 15 minutes

पंडित ठाकुर दास भार्गव : यह बोल जो कि इस बिल में दर्ज है यह पहली मर्तबा ही हाउस के सामने नहीं आयी है । जिस वक्त क्रिमिनल प्रोसीज्योर कोड की जनरल तरमीम हो रही थी उस वक्त भी यह मामला इन्हीं अल्फाज में हाउस के सामने आया था · सच तो यह है कि इस बिल के मूवर रेबिल मूवर साहब बहुत अरसे से यह कोशिश कर रहे हैं कि हमारे कानून में ऐसी तरमीम

[पंडित ठाकुर दास भार्गव]

ही जाये कि इशारतन या कनायतन किसी तरह की तरगीब न हो कि कोई शख्स अदालत के सामने झूठ बोल सकता है। मैं उनके इस खयाल की दाद देता हूं और उसकी कद्र करता हूं और मेरा खयाल है कि उनके मोटिव को देखकर ही आनरेबिल मिनिस्टर साहब ने यह मजूर फरमाया है कि इसको सरकुलेट किया जाये। उनका जो दूसरा अमेंडमेंट है उसके बारे में मुझे यह कहना है कि जब किसी शख्स को दफा ५६२ का फायदा दिया जाता है तो यह किस तरह मान लिया जाये कि उसने अदालत के सामने कोई मामला वगैर छिपाये अपना दिल खोलकर रख दिया है या नहीं। यह तो दो बातें हैं इस के अन्दर।

मैं अदब से अर्ज करना चाहता हूं कि अगर कोई इस सेक्शन को सुपरफीशियली पढ़ेगा तो यह नतीजा निकालेगा कि कानून ने मुलजिम को झूठ बोलने का ब्लैंक चैक दे दिया गया है। दर अस्ल यह मामला इस तरह से नहीं है। आप सारे सेक्शन को देखें और क्रिमिनल प्रोसीज्योर कोड की सारी स्कीम को देखें तो मालूम होगा दर अस्ल यह मुलजिम को झूठ बोलने का राइट नहीं दिया गया है बल्कि पब्लिक इंटरेस्ट में जो एक हक होना चाहिये था और जो मुलजिम को दुनिया भर में दिया गया है वह यहां भी दिया गया है, यानी किसी सवाल के जवाब में वह जो कुछ भी कहना चाहे कहने का हक रखता है। और उसको यह भी हक हासिल है कि कोर्ट उसके बखिलाफ मामले के बारे में उससे कोई सवाल पूछे और वह चुप चाप खड़ा रहे। चुनांचे नान कोआपरेशन डेज में कितने ही ऐसे आदमी थे कि जिन्होंने अदालतों में एक सवाल का भी जवाब नहीं दिया बल्कि जो स्टेटमेंट देना चाहा वह दिया। जो अल्फाज ३४२ के हैं और जिन की तरफ कम तवज्जह दी जाती है वे यह हैं :

For the purpose of enabling the accused to explain any circumstances appearing in the evidence against him, the court may put such questions, etc.,

जनाब वाला देखें कि किस तरह के दुनिया में यह ट्रायल का किस्सा चला और किस तरह से ला आब एवीडेंस बना है। यह तो सारी एक इंटीग्रेटेड स्कीम है। कोर्ट को यह मालूम है कि इस मुलजिम ने जुर्म किया है लेकिन अगर कोर्ट के सामने एवीडेंस नहीं है तो कोर्ट पर यह फर्ज आयद नहीं होता कि कोर्ट उसका बयान ले। अगर कोर्ट के सामने ऐसी एवीडेंस नहीं है कि जिससे मुलजिम का जुर्म साबित होता हो तो कोर्ट को उससे कोई सवाल पूछने का हक नहीं है। अगर एवीडेंस में कोई लेक्यूना है तो उसको मुलजिम की बयान से पूरा नहीं किया जा सकता। अगर कोई कोर्ट किसी लेक्यूना को मुलजिम की सहादत से पूरा करके उसको सजा देती है तो अपीलेट कोर्ट उस सजा को नाजायज करार देती है। एक्यूज्ड को हक है कि वह चाहे जो भी जवाब दे सकता है। अगर एक्यूज्ड के बयान के बारे में यह पाबन्दी लगायी जाती है कि उसका बयान अगर सच न हुआ तो उसको सजा हो सकती है तो मैं अदब से अर्ज करूंगा कि यह उसके ऊपर बड़ी भारी जिम्मेदारी आयद होगी, जो कि नहीं होनी चाहिये। अगर एक्यूज्ड किसी तरह का जवाब बिल्कुल नहीं देता तो मेरे लायक दोस्त मानते हैं कि उस ने कोई जुर्म नहीं किया लेकिन अगर वह जवाब दे देता है और वह बाद में गलत साबित होता है तो उस को सजा देने की बात कही जाती है।

श्री रघुवीर सहाय (बयाना) इसमें पनिशमेंट का सवाल कहां उठता है।

पंडित ठाकुर दास भार्गव : मैं उनको पढ़कर सुनाऊंगा। यही तो मेरी शिकायत

है। मेरे लायक दोस्त ने इसी चीज को तो नहीं देखा है। इसमें लिखा है .

The accused shall not render himself liable to punishment by refusing to answer such questions or by giving false answers to them.

कानून में उसको यह अख्तियार है कि अपने डिफेंस में जो कुछ बयान देना चाहे दे दे जो कि अगर बाद में गलत साबित हो जाये तो उसको सजा नहीं हो सकती। सिर्फ इतना ही नहीं है कि उसको झूठा बयान देने की सजा नहीं होगी, बल्कि अगर एक्यूज्ड कोई ऐसा बयान दे दे कि जिससे किसी की डिफेमेशन हो रही हो तो हालांकि ऐसा करना जुर्म है, लेकिन उस हालत में भी एक्यूज्ड पर कोई जुर्म आयद नहीं हो सकता। वह कुछ भी बयान दे दे जुर्म नहीं माना जायेगा। हां अगर आप रिटिन स्टेटमेंट दें और उसमें इस तरह का स्टेटमेंट हो जिस से किसी का डिफेमेशन होता हो तो आप पर जुर्म आयद हो सकता है, लेकिन अगर एक्यूज्ड अपने बयान में इस तरह की बात कह दे तो उस पर कोई जुर्म आयद नहीं हो सकता। और यह ला अपनी जगह पर ठीक है। आज अगर एक्यूज्ड बयान देता है तो कोई नहीं कह सकता कि वह बयान झूठ है या सच है। अगर आप ऐसा करना चाहेंगे कि इसकी जांच करें कि वह बयान सच है या झूठ है तो उस मुकदमे को छोड़कर आपको इस बयान की नई तहकीकात शुरू करनी होगी। अगर आप इस चीज को इस कानून में ला देंगे और मुलजिम को जो आज हक है उसको हटा देंगे तो लोगों पर बड़ा भारी जुल्म होगा। इसका नतीजा यह होगा कि कोई मुलजिम अपने आपको डिफेंड नहीं कर सकेगा।

Shri Barman: What about those countries where this provision does not exist?

पंडित ठाकुर दास भार्गव : मैंने सारे मुल्कों के कवानीन नहीं देखे हैं लेकिन अगर किसी मुल्क के कानून में यह स्पिरिट नहीं है तो मैं कहूंगा कि वहां पर मुलजिम को उसका जायज हक नहीं मिला है।

15 hrs.

मैं जनाब की तवज्जह दफा १६१ की तरफ दिलाना चाहता हूं जिसके मातहत पुलिस बयान लेती है। सन ८२ के पहले कानून में यह लिखा था कि जो बयान पुलिस को दिया जाये वह सच होना चाहिए। लेकिन बाद में लफ्ज 'ट्रूली' (truly) हटा दिया गया। हर एक शख्स को अख्तियार है कि वह ऐसा बयान दे कि पुलिस के सामने सारा मामला आ जाये, वह बगैर किसी डर के अपना बयान दे सके। आज अगर कोई पुलिस के सामने गलत बयान दे तो क्या उसको सजा हो सकती है। कोई भी शख्स अगर पुलिस के सामने झूठ बयान देता है तो उसको सजा नहीं हो सकती। इसी तरह से मुलजिम कोर्ट के सामने अपने को बचाने के लिए कोई भी बयान दे सकता है। फर्ज कीजिये लफ्ज "फाल्स" न हो तो क्या फर्क पड़ता है। मुलजिम को पूरा पूरा हक है कि वह कोई बयान दे सकता है लेकिन वह उसके लिये किसी सजा का मस्तूजिब नहीं है। यह तय करने के लिए कि यह बयान फाल्स है आपको बीच में दूसरा मुकदमा चलाना होगा। एक मुकदमे के फैसला होने में तो इतना वक्त लगता है, अगर यह दूसरी तहकीकात शुरू कर दी जायेगी तो कितना वक्त लगेगा। मेरे लायक दोस्तों ने जिन्होंने इसको सपोर्ट किया है उनमें से किसी ने भी यह नहीं कहा है कि अगर मुलजिम झूठा बयान देता है तो उसको सजा दे दो। कानून में कहा गया है कि

He shall not be liable to punishment if he gives false evidence.

अगर इन अल्फाज को निकाल दिया गया तो इसका नतीजा यह होगा कि कोई बयान जो उसने अदालत के सामने दिया अगर वह बाद में गलत साबित होता है तो उसको सजा हो सकती है। यह कानून

[पंडित ठाकुर दास भार्गव]

इतने बरसों से चला आ रहा है और इसका सही तौर पर इस्तेमाल हुआ है। मैं समझता हूं कि आज इतने बरसों के बाद यह सजेस्ट करना कि एक्यूज्ड को यह राइट न रहे, ठीक नहीं होगा। मुलजिम का यह राइट है कि वह कोई भी बयान दे सकता है उसके लिए उसे सजा नहीं दी जा सकती। पुलिस के सामने में या मेरे लायक दोस्त कोई भी बयान दे सकते हैं, उस बयान के लिए उनको सजा नहीं दी जा सकती। यह पालिसी आफ ला ऐसी है कि इसके नीचे बड़े-बड़े उसूल छिपे हुए हैं। उनकी तरफ मूवर साहब तवज्जह दें सिर्फ इन अल्फाज की तरफ तवज्जह न दें। इस वास्ते मैं अदब से अर्ज करता हूं कि यह चीज हटाने की जरूरत नहीं है। गो कि यह अल्फाज मुझ को भी चुभते हैं लेकिन मैं इनको हटाने के हक में नहीं हूं। मैं नहीं चाहता कि कानून इस तरह का हो जाये कि अगर मुलजिम कोई बयान करे जो कि बाद में गलत साबित हो तो उसको उसके लिए सजा दी जा सके। यह अच्छी बात है कि अदालतों के सामने वही बात कही जाये जो कि सही है लेकिन लोगों में यह मेंटेलिटी लाने के लिए दूसरी तरकीबें हैं। लेकिन यह तरीका तो मिसकमीव्ड है। जिस वक्त डा० काटजू के सामने यह चीज पेश की गयी थी उस वक्त इसी लिए इसको मंजूर नहीं किया गया। इन अल्फाज का रहना हमको भी जाहरा तौर पर बुरा लगता है लेकिन मैं यह मनासिब नहीं समझता कि इनको हटा दिया जाये।

जहां तक मेरे लायक दोस्त के दूसरे प्वाइंट का सवाल है मैं समझता हूं आनरेबिल मिनिस्टर साहब की स्पीच के बाद वह महसूस करेंगे कि उसको जोर के साथ प्रेस न किया जाये। जहां तक दफा ५६२ का ताल्लुक है कानून यह है कि मजिस्ट्रेट को हक है कि सारे सरकमस्टेंसेज को देखे और यह भी एक सरकमस्टेंस हो सकता है कि उसने सच बोला है। यह सरकमस्टेंस मुलजिम के हक में जा सकता है। लेकिन अगर आपने कानून में यह तबदीली कर दी तो नतीजा यह होगा कि जिन्होंने कुसूर नहीं किया है वे भी कनफैशन करने के लिए तैयार हो जायेंगे। आप जानते हैं कि मुलजिम की मेंटेलिटी यह होती है कि कोर्ट में फायदा उठाये। अगर यह तबदीली कर दी गयी तो हर मुलजिम दफा ५६२ में बयान देना शुरू कर देगा। इसलिए मैं समझता हूं कि ठीक है कि इस सरकमस्टेंस का लिहाज रखा जाये। मैं समझता हूं कि दफा ५६२ में इन अल्फाज को दाखिल नहीं करना चाहिए। पहले भी मेरे लायक दोस्त ने यह तबदीली करानी चाही थी लेकिन हाउस ने उसको मुनासिब नहीं समझा। इसलिए मैं समझता हूं कि इस वक्त भी इस तरमीम को करने की जरूरत नहीं है।

चूंकि आनरेबिल मिनिस्टर साहब चाहते हैं, इसलिए यह सर्कुलेशन के लिए जायेगा। हम अपने दोस्त की दाद देते हैं कि उन्होंने यह सोचा कि हमारे कानून में कोई ऐसी चीज न हो, जो कि किसी को अखरे लेकिन अगर वह ज्यादा गौर से इसको देखेंगे तो यह रौशन हो जायेगा कि क्रिमिनल प्रोसीड्यर कोड की पालिसी दुरुस्त है कि किस तरह एक आदमी के खिलाफ शहादत दी जाती है किस तरह उसे बयान का हक दिया गया है, यहां तक कि सेशन कोर्ट में दफा २८७ के मातहत एक्यूज्ड का बयान एविडेंस बन जाता है। It becomes an evidence. It is read as part of the evidence.

मैं अर्ज करना चाहता हूं कि इनके पीछे बड़े जोर के प्रिंसिपल्ज छिपे हैं। मेरे दोस्त कहते हैं कि और मुल्कों में कानून के मुताबिक एक्यूज्ड को इस तरह का राइट नहीं है। मुझे तो इसका इल्म नहीं है। बेहतर होता कि अगर वह दिखाते कि किस मुल्क

में इस तरह का लैटिच्यूड नहीं है। मैं इसके हक में नहीं हूं, गो कि मैं उस वजह की दाद देता हूं, जिस के बेसिस पर मेरे दोस्त इस बिल को यहां लाए हैं।

श्री ब्रजराज सिंह (फिरोजाबाद) : उपाध्यक्ष महोदय, मुझे भय है कि मैं इस बिल का कतई समर्थन नहीं कर सकता और मैं चाहता हूं कि इस बिल को कतई नागरिकों को राय जानने के लिये न भेजा जाय। उसके कुछ कारण हैं। जो बातें अभी यहां बताई गई हैं, उनके अतिरिक्त यदि आप देखें, तो धारा ३४० (३) में कहा गया है—

"The answers given by the accused may be taken into consideration in such inquiry or trial, and put in evidence for or against him in any other inquiry into, or trial for, any other offence which such answers may tend to show he has committed"

प्रस्तावक महोदय उपधारा (२) में से ये शब्द हटा देना चाहते हैं —

"or by giving false answers to them"

लेकिन उस के आगे उपधारा (३) में जो यह कहा गया है—

"The answers given by the accused may be taken into consideration...."

उसके बारे में वह कुछ नहीं कहते हैं। मैं यह निवेदन करना चाहता हूं कि जब उपधारा (२) में से

"or by giving false answers to them"

शब्दों को हटा दिया जायेगा, तो फिर उपधारा (३) में आम्स्वर का सवाल ही नहीं उठता है, इस लिए उसमें भी परिवर्तन की आवश्यकता होती है। उसके बारे में प्रस्तावक महोदय ने कोई सुझाव नहीं रखा है।

इसके अतिरिक्त हमारे कानून में यह व्यवस्था की गई है कि अभियुक्त को इस बात का पूरा विश्वास होना चाहिए कि वह जो कुछ कह रहा है, उसके आधार पर उसके खिलाफ कोई कार्यवाही नहीं हो सकती है। यह कहने का क्या नतीजा निकलेगा कि अगर उसने फाल्स आन्सवर दिया, तो उसके खिलाफ कार्यवाही हो सकती है? इसमें पहले धारा ३४२ (१) में लिखा हुआ है—

"—the Court may, at any stage of any enquiry or trial without previously warning the accused,...."

धारा ३४२ में अभियुक्त से जो सवाल किया जाता है, उसमें यह जरूरी नहीं है कि पहले अभियुक्त को मालूम हो कि कब अदालत सवाल पूछने जा रही है। ट्रायल चलने के दौरान में अचानक, किसी भी वक्त, अदालत उससे सवाल कर सकती है और इसमें अभियुक्त को किसी वार्निंग की जरूरत नहीं है। अभियुक्त यह सोच कर जाता है कि आज उसके खिलाफ एविडेंस होगी, लेकिन अदालत ने उससे सवाल पूछ लिया। उसकी पहले से कोई तैयारी नहीं है और अगर गलती से कोई बात उसके मुंह से निकल गई, तो नतीजा यह होगा कि उसके खिलाफ कार्यवाही की जा सकती है। मैं यह कहना चाहता हूं कि सिर्फ यह कह कर कि अदालत में असत्य-भाषण बन्द हो, कानून में परिवर्तन कराने की बात उचित नहीं है। यह तो सभी चाहते हैं कि अदालतों में असत्य-भाषण कम हो, लेकिन उसका यह तरीका कतई नहीं है। मुझे ताज्जुब है कि कुछ माननीय वक्ताओं ने कहा कि दूसरे देशों में कहीं इस तरह की व्यवस्था नहीं है। मैं विश्वास करता हूं कि जिन देशों के कानून के आधार पर हमारा यह कानून बनाया गया है, वहां भी इस तरह की व्यवस्था होगी, हालांकि मैं इसके बारे में जानता नहीं हूं। अच्छा होता कि जिन

[श्री बज राज सिंह]

वक्ता महोदयो ने यह बात कही है, वह सम्बन्धित कानून ड्राफ्ट कर ला कर दिखा देते कि उनमें इस तरह की व्यवस्था नहीं है। मैं समझता हूं कि जिस देश से हमारा यह कानून नकल किया गया है, वहां भी इस तरह की व्यवस्था होनी चाहिए। आखिर इसका उसूल क्या है ? उसूल यह है कि मुलजिम को पूरा विश्वास रहे कि इस तरह के प्रश्न करने से उसको कोई हानि होने वाली नहीं है, तो कानून का जो एक खास उद्देश्य है कि जब तक मुलजिम को सजा न हो जाय, तब तक वह निरपराध समझा जायेगा—

the accused shall be deemed to be innocent,

वह बिल्कुल खत्म हो जाता है। यह ठीक है कि मूवर महोदय को इस बात का बहुत उत्साह है कि अदालत में असत्य-भाषण कम हो, लेकिन उसके साथ ही उनको इस बात का भी ध्यान रखना चाहिए कि कानून का जो उद्देश्य है, वह कहीं नष्ट न हो जाय।

जहां तक धारा ५६२ में नरमीम का सम्बन्ध है, उसके बारे में मेरा निवेदन है कि वह तो बिल्कुल ही एक ऐसी चीज है, जिसका यहां कोई स्थान नहीं है। आखिर धारा ५६२ में अदालत क्या देखती है ! अदालत यह देखती है—

" regard being had to the age, character or antecedents of the offender, and to the circumstances in which the offence was committed, ..."

और वह यह बात कब देखती है ? जब यह इस निष्कर्ष पर पहुंच गई कि मुलजिम को सजा करनी है। जब सजा करने की बात आ गई, तो अदालत यह देखती है, उससे पहले नहीं। तो क्या सजा देने की बात आने के बाद मुलजिम से यह पूछा जायेगा कि तुम ने पूरा ट्रू स्टेटमेंट दिया है या नहीं और कुछ कनसील तो नहीं किया है? जब अदालत इस निर्णय पर पहुंच गई कि मुलजिम को सजा करनी है, तब उसे यह सोचना पड़ेगा कि उसको धारा ५६२ में छोड़ा जा सकता है या नहीं। जब अदालत के सामने इन सब बातों का ध्यान रखने की बात है, तो फर इन शब्दों को —

"and the offender making a completely true statement without concealing anything"—

जोड़ने के मायने ये हैं कि फिर से ट्रायल की जाय, इन्क्वायरी की जाय, जिससे यह पता लगाया जाये कि मुलजिम कुछ छिपा तो नहीं रहा है, या असत्य-भाषण तो नहीं कर रहा है। यह तो बिलकुल मुकदमे को बढ़ाने की बात है। इन शब्दों की कोई जरूरत नहीं है।

अन्त में मैं यह निवेदन करना चाहता हूं कि मैं नहीं समझता कि गृह मन्त्रालय की तरफ से यह बात कैसे कह दी गई कि इस कानून का हम मुल्क से राय जानने के लिए भेजना चाहते हैं। इस कानून में तो ड्राफ्टिंग की गलतियां हैं। लोग यह सोचेंगे कि हमारे सर्वसम्मत-प्राप्त सदन में इस पर चर्चा हुई लेकिन उन्होंने धारा २ में संशोधन करने के साथ ही धारा ३ को हटाने की कोई व्यवस्था नहीं की है। मैं नहीं समझता कि इसके बारे में राय जानने से कोई फायदा हो सकता है। अगर यह मन्त्रालय यह समझता है कि इस तरह की व्यवस्था होनी चाहिए, तो जैसे अन्य प्राईवेट बिलों के वक्त अक्सर यह कह दिया जाता है कि हम इस पर विचार करेंगे, ला कमीशन विचार करेगा, गृह मन्त्रालय विचार करेगा, वैसे ही अब भी गृह मंत्रालय इसको देख ले और अगर कोई आवश्यकता हो, तो संशोधन कर दे। लेकिन उसूली तौर पर इसमें किसी प्रकार के परिवर्तन की आवश्यकता नहीं है। अगर इस बिल

को मुल्क की राय जानने के लिए भेजेंगे तो इसके नतीजे ये होंगे कि न सिर्फ लोग यह समझेंगे कि गवर्नमेंट ने अच्छी तरह से देखने की कोशिश नहीं की कि यह बिल क्या है, बल्कि वे यह भी ख्याल करेंगे कि हिन्दुस्तान के इस सर्वसत्ता-प्राप्त सदन ने भी यह देखने की कोशिश नहीं की कि इसमें क्या लिखा हुआ है।

इन शब्दों के साथ मैं इस बिल का सख्त विरोध करता हूं।

श्री ब्र० सि० बौखला (झज्जर) जनाब डिप्टी स्पीकर साहब, जो दलीलें पहले दी जा चुकी हैं, उनके अलावा मैं कोई नई दलील नहीं देना चाहता हूं लेकिन मैं बताना चाहता हूं कि मैं इस बिल का बिल्कुल मुखालिफ हूं। पिछले कुछ बरसों में यह देखा जा रहा है कि हमारे अन्दर फौजदारी में मुलजिम को जो हकूक दिए गए थे, उनका धीरे धीरे कम किया जा रहा है। हम में से जिन लोगों का फौजदारी की अदालतों का तजुर्बा है उन को शिकायत है कि पिछले जो तरमीमात हुई हैं उनसे मुलजिम के हकूक पर बड़ी भारी चोट पड़ी है। उसमें जिस्म का हक छीन लिया गया है। अब तक दो दलीलें दी गई हैं इस बात की कि इसमें क्यों तरमीम की जाय। यह कहा गया है कि दूसरे मुल्कों में इस किस्म का कानून नहीं है। मैं समझता हूं कि यह जरूरी नहीं है कि अगर हमारे मुल्क में कोई अच्छी बात हो और दूसरे मुल्कों में न हो तो इसलिए हमको भी अपनी अच्छी बात खत्म कर देनी चाहिए। दूसरे मुल्कों का हमें सबक हासिल करना चाहिए। उनको भी अपने मुलजिम को वह हक देना चाहिए, जो कि हमने दे रखा है। यह जरूरी नहीं है कि हम दूसरे मुल्कों की नकल करें। इस तरमीम के बाद जो पिछले बरसों में हुई हैं, मुलजिम विटनेस बाक्स में आ सकता है, ओथ पर स्टेटमेंट दे सकता है, रिस्क ले सकता और रिस्क लेने की उसको अपरचुनिटी दे दी गई है। इन हालात में ये दोनों दलीलें कि दूसरे मुल्कों में यह बात नहीं है या यह बात कि मुलजिम के बयान को अदालतें कुछ अहमियत नहीं देती हैं, गलत हैं। जहां तक हमारे मुल्क के जाबता फौजदारी का ताल्लुक है उसमें यह बड़ी भारी तारीफ की बात है कि हमारे यहां मुलजिम को ऐसे ऐसे हकूक दिये गये हैं जो कि दूसरे मुल्कों के कानूनों में नहीं दिये गये हैं। मैं समझता हूं यह तारीफ की बात है, शर्म की बात नहीं। खास तौर पर सियासी नौइयत के जो मुकदमे आयेंगे उनमें अगर यह मान लिया गया कि मुकदमा झूठा है तो दूसरा मुकदमा भी बन सकता है। खास तौर पर विक्टिमाइजेशन कमिशन में बेचारे को एक एक नहीं तीन तीन भुगतने पड़ेंगे।

इन अमेन्डमेंट के साथ मैं इस बिल के सर्कुलेशन का जो सुझाव है उसकी मुखालिफत करता हूं क्योंकि इसका मतलब यह होगा कि मुलजिम को जो हकूक दिये गये हैं, उनको इससे छीना जाए। साथ ही साथ जो बिल पेश किया गया है मैं उसके भी सख्त खिलाफ हूं।

Mr Deputy-Speaker. Shri Subiman Ghose will be the last speaker now. Other hon Members are making up their minds just now

15.17 hrs.

[PANDIT THAKUR DAS BHARGAVA in the *Chair*]

Shri Subiman Ghose (Burdwan): Mr Chairman, Sir, to my mind this Bill is ill-conceived It takes away a very valuable right of the accused. Let us take a concrete example. Suppose a man is standing trial for murder and when he is examined under section 342 by the Court, if this Bill becomes an Act will he be entitled to say "I am innocent", if he is ultimately convicted? He is examined under section 342, he says, "I am innocent"

[Shri Subiman Ghose]

and ultimately he is convicted, in that case what will be the result, if his version that he is innocent turns out to be false? Strictly speaking he is not a litigant of his own choice and naturally the safeguard is only for avoiding further punishment. If statement under section 342 Cr. P.C. turns out to be false, where is the guarantee that he will not be hauled up under section 182 or section 193 of the Indian Penal Code It is only for protection from further embarrassment for further punishment that this has been written. It is not that there has been an encouragement for giving false answers, but it is that even if he gives a false answer he will not be hauled up for another punishment.

The Bill, so far as this is concerned in the statement of objects and reasons the sponsor wants to say, is to eliminate perjury from law courts and to encourage amongst the litigant public the habit of speaking the truth That is a very laudable object, no doubt But I have got my own apprehension. To eliminate perjury from the law courts, why the experiment commences with the accused? A vast field is there If you want to eradicate or eliminate perjury just try in another way Why make an experiment with the accused? It is a statutory right that has been given to the accused, but it is only that he will not be harassed further and that he will not be doubly convicted, i.e., that he is convicted for the offence itself and for the statement that he makes. Naturally, this Bill takes away a very valuable right of the accused. It never encourages him to make any false statement, but he will not be convicted for false statement even if he makes it to save his own skin.

Secondly, as for section 562 I submit that—it is said "making a completely true statement without concealing anything"—if he makes a statement, who is to decide that he has made a true statement?

Shri Raghubir Sahai: The Court.

Shri Subiman Ghose: How can the Court do that? He makes a statement, how can it be tested? Again will the court sit in judgment over the statement? He makes a statement in his own way and he says that it is a true statement. How can the court then and there say, you are not making a clean breast of everything and you are suppressing? How is the court in a position to say like this. That is absolutely a superfluous amendment. The objects are no doubt laudable. There is a sentimental touch rather than a legalistic touch. If the Bill becomes an Act, that would go very much against the accused and it would take away a very valuable right of the accused. I submit that this Bill should be opposed.

Shri Raghubir Sahai: Sir, besides myself, some ten hon. Members of this House have taken part in the discussion over this Bill. I am very glad to note that out of these 11 hon. Members, seven have given their wholehearted support to the objects of this Bill I am really sorry that four hon. Members could not see their way to give their support to this motion for circulation of this Bill

As was rightly pointed out, I was anxious for this change from the year 1954 when Dr Katju brought forward his comprehensive amendment of the Criminal Procedure Code I am really glad that as many as seven hon Members have given their wholehearted support to the Bill. The hon Minister has also in a way supported not only the object, but the motion for circulation to elicit public opinion. I myself realise that it is not an ordinary change that I am advocating here. It is a change of fundamental importance. It would be in the fitness of things if on such a matter, opinion of competent persons are ascertained, for instance, High Court Judges, State Governments, Bar Associations, lawyers and others who are interested in

the system of administration of justice as is prevailing in this country. I do hope that after these opinions have been obtained by the Government by the 31st December, 1958, they will be supplied to all the Members of this House and I would be in a position to make a motion for reference of the Bill to a Select Committee.

I do not want to take the time of the House by giving my own views regarding the arguments advanced by those hon. Members who have opposed this Bill tooth and nail and even the motion for circulation in order to elicit public opinion. The least that I can say about those hon. Members is that they are labouring under certain misapprehensions which would not be borne out by the public opinion when it is available to us. I am quite agreeable to the motion that has been placed before the House by my hon. friend Shri Shree Narayan Das for circulation of this Bill to elicit public opinion.

Mr. Chairman : To the Consideration motion, an amendment has been moved which runs thus: "That the Bill be circulated for the purpose of eliciting opinion thereon by the 31st December, 1958." I proceed to take the opinion of the House on this motion. The question is:

> "That the Bill be circulated for the purpose of eliciting opinion thereon by the 31st December, 1958."

The motion was adopted.

Mr. Chairman: This amendment is carried I will proceed further.

15·26 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

(*Amendment of Sections* 55A, 82 *and* 116A)

Mr. Chairman: Shri Tangamani.

Some Hon. Members: What is the time for this Bill?

Mr. Chairman: Two and a half hours.

Shri Tangamani (Madurai): Mr. Chairman,....

Shri Shree Narayan Das (Darbhanga): Sir, I would like to rise on a point of order. The Bill that the hon. Member is going to move for consideration, I think....

Mr. Chairman: I think it is desirable that the hon. Member should be allowed to say something before the point of order is raised. Before he opens his mouth, the point of order is raised. We do not know what he will say. It is just possible that he may himself make a statement which may not necessitate the raising of the point of order. He may himself say something. He does not to move for the change of the Constitution He may not try to see that those portions of the Bill which offend against the Constitution are proceeded with. I do not know what he will say. Let him begin Then, the point may be raised

Shri Tangamani: Mr. Chairman, Sir, I move:

> "That the Bill further to amend the Representation of the People Act, 1951, be taken into consideration."

In so moving, I have two or three purposes in mind and I shall briefly explain what I really meant by bringing this amendment to the Representation of the People Act. In the Statement of Objects and Reasons, I have tried, as far as possible, to explain the limited purpose which prompted me to bring this Bill. The election petitions filed in the various States after the General elections in 1957 have proved that even after the amendment effected by the Representation of the People Act of 1956, election disputes are being dragged on and section 90(6) of the Act which requires that the trial of an election petition should